



DELHI JAL BOARD: GOVT. OF NCT OF DELHI
OFFICE OF THE EXECUTIVE ENGINEER (C) DR-XIV
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No. DJB/EE(C)DR-XIV/2024-25/ 1097 to 1103

Dated: 19.12.2024

Minutes Of VC Meetings held on 18.12.2024

In Compliance with NGT order dated 09.12.2024 in the case of Dr. D.S. Katara & Anr. Versus Govt. of NCT of Delhi & Ors., CEO, DJB convened 2 nos. VC Meetings with the representatives of VC, DDA and Commissioner, MCD on 18.12.2024 at 02:30 PM and 06:30 PM. The minutes of the same areas under:

VC Meeting held at 02:30 PM

Following attended the VC Meeting:

1. CEO, DJB
2. Special Secretary, UD
3. Chief Engineer Nodal (Dr), DJB
4. Representatives from Vice-Chairman, DDA
5. Representative from Commissioner, MCD
6. CE(Dr)Pr.-I, DJB
7. SE(Dr)Pr.-I, DJB
8. EE(C)DR-XIV, DJB

At the outset the issue of discharge coming from the U/A colony, K-2 block Mahipalpur was discussed and informed that DJB has already submitted long term as well as short term solutions for treating the discharge before Hon'ble NGT. For long term solution a 5MGD STP at Rangpuri is proposed to be constructed for which land measuring 12208.57 Sq.mt has been allotted by DDA and Rs 21.91 Cr. has been paid to DDA by DJB, the balance amount Rs 8.85 Cr will be paid at the earliest and it was promised by DDA that they are ready to handover encroachment free possession of land immediately. As the long-term solution will take about 30 Months, therefore on the directions of Hon'ble NGT short term solution was suggested by DJB to transfer the sewage of K2 block to E1 pocket STP for treatment and its disposal for which a piece of land of about 200 Sq.mt and permission to transfer sewage from K2 block to E1 pocket is required from DDA.

In order to implement short term solution, CEO, DJB inquired with representative of DDA to provide a piece of land of about 200 sq.mt adjacent to existing STP of E-2block for construction of sump well/lift station and land to lay sewer line in pond area in a length of about 50 mtr. for transferring the sewage to under-utilized STP at E-1 block, Vasant Kunj. Representative of DDA informed that certain land near pond is under litigation and will return by evening after verification of records. Further 1500 KLD STP in E-1 pocket is for the design capacity to take care the treatment of sewage of E-1 pocket and the under-utilized capacity of STP at E-1 block, Vasant Kunj will be verified. It was informed by representative of MCD, that there is no MCD land. Accordingly, it was decided that VC Meeting will be held again at 06:30 PM with all the participants.

VC Meeting held at 06:30 PM

Following attended the VC Meeting:

1. CEO, DJB
2. Special Secretary, UD
3. Chief Engineer Nodal (Dr), DJB
4. Representatives from Vice-Chairman, DDA
5. Representative from Commissioner, MCD
6. CE(Dr)Pr.-I, DJB
7. SE(Dr)Pr.-I, DJB
8. EE(C)DR-XIV, DJB

After verification of facts it was informed by DDA that present water supply at E1 pocket through all means is about 1200 KLD and some flats are vacant. Therefore complete capacity of STP is going to utilize, and there is no spare capacity of STP for treatment is available at E1 Vasant Kunj. Moreover as apprised by DDA, land for construction of temporary pump house near pond is also not available with them.

The short term solution will only be possible, if a piece of government land on right to use basis be provided to DJB near the out fall of K2 drain near the pond and sewage treatment facility at E1 STP is extended. In absence of land and sewage treatment facility at E1, short term plan is not feasible for implementation. However long-term plan is being implemented as placed before Hon'ble NGT.

This is being issued as per approval of CEO, DJB.

Deelhasne
19/11/24

(P K Sharma)

Executive Engineer (C) DR-XIV

All Concerned